

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPG MACROCOSM LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SPG MACROCOSM LIMITED
2.	Date of incorporation of corporate debtor	08-03-1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120MP1995PLC023447
5.	Address of the registered office and principal office (if any) of corporate debtor	403, Anish Heritage, Flat No. 203, Indrapuri Colony, Bhawarkua, Indore, Madhya Pradesh – 452001 Address where books of account are kept – F-10, Prabha CHS Ltd, R. B. Mehta Marg, Ghatkopar (East), Mumbai – 400077
6.	Insolvency commencement date in respect of corporate debtor	20-08-2024 (Order available on NCLT website on 22-08-2024)
7.	Estimated date of closure of insolvency resolution process	16-02-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish D. Shah. Registration No. IBBI/IPA-001/IP-P00094/2017-18/10194
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 mdshah0211@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A/502, Krishna Palace, Thakur Complex, Kandivali (East), Mumbai – 400101 cirp.spgmacro@gmail.com
11.	Last date for submission of claims	05-09-2024 (14 days from the date of availability of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, as per information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of **SPG Macrocosm Limited** vide order no. CP(IB)/23/MP/2023 with IA/341/MP/2024 on 20-08-2024.

The creditors of **SPG Macrocosm Limited** are hereby called upon to submit their claims with proof on or before 05-09-2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Manish D. Shah
Date and Place: : 24-08-2024, Mumbai